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পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭



THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্ত্ত্ত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 15th March, 2024

No. LGL. 12/2024/7.– The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 14th March, 2024 is hereby published for general information.

ASSAM ACT NO. XIV OF 2024

(Received the assent of the Hon'ble Governor on 14th March, 2024) THE DEORI AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2024

AN

ACT

further to amend the Deori Autonomous Council Act, 1995. Assam Act No. Whereas it is expedient further to amend the Deori Autonomous XXV of 2005 Council Act, 1995, hereinafter referred to as the principal Act, in the Preamble manner hereinafter appearing; It is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :-Short title, extent 1. (1) This Act may be called the Deori Autonomous Council (Amendment) Act, 2024. and commencement (2)It shall have the like extent as the principal Act. (3) It shall come into force at once. Amendment of 2. In the principal Act, in section 2, section 2 in clause (g), the words "and 'Village Council Fund'" shall (i) be deleted; in clause (1), the words "the Village Council or" shall be (ii) deleted; clause (r) and clause(s) shall be deleted. (iii) In the principal Act, in section 3, in sub-section (1), in the third Amendment of 3. line, the words "of the Village Councils" appearing in between the section 3 words "areas" and "as may be" shall be deleted. Omission of 4. In the principal Act, section 4, shall be omitted. section 4 Amendment of 5. In the principal Act, in section 20, sub-section (5), shall be deleted. section 20 Amendment of 6. In the principal Act, in section 23, in sub-section (1), in the sixth section 23 line, for the figures and punctuation marks ", 18, 19, 43 and 44 the figure and words "18 and 19" shall be substituted. Omission of 7. In the principal Act, after section 30, "THE CHAPTER V, THE section 31 to 47 VILLAGE COUNCIL, SECTIONS 31 TO 42 AND CHAPTER VI, 'POWERS AND FUNCTIONS OF THE VILLAGE COUNCIL', sections 43 to 47 shall be omitted. Amendment of 8. In the principal Act, in section 48, section 48 sub-section (1) shall be deleted and sub-sections (2) and (3) (i) shall be renumbered as sub-section (1) and sub-section (2) respectively; in sub-section (2), so renumbered, in the third line, the (ii) words "the Village Council Area or" and in the fifth line, the words "the Village Council and" shall be deleted. Amendment of 9. In the principal Act, in section 50, section 50 (i) in sub-section (1), in the fourth and sixth line, for the word

"Village" the word "General" shall be substituted;

		(ii)	sub-section (2) shall be deleted and sub-section (3) and (4) shall be renumbered as sub-sections (2)and (3) respectively;	
		(iii)	for sub-section (2), so renumbered, the following shall be substituted, namely:-	
			"(2) Persons whose names are included in the electoral roll as per sub-section (1) above, shall be the electorate for the election of members of the General Council."	
Amendment of section 52	10.	In the principal Act, in section 52, in the third line, the words "and the Village Council" appearing in between the words "Council" and "shall be" shall be deleted.		
Amendment of section 53	11.	In the principal Act, in section 53, in the marginal heading, the words "Village Council or" and in the second line, the words "either the Village Council or" appearing in between the words "member of" and "the General" shall be deleted.		
Amendment of section 54	12.	In the principal Act, in section 54,		
		(i)	in the marginal heading, the words "Village Council or" shall be deleted;	
		(ii)	in sub-section (1), in the first line, for the words "either to the Village Council or "appearing in between the words "elected" and "the General" the word "to" shall be substituted;	
		(iii)	in clause (e), in the third line, the words and punctuation mark "Village Council," appearing in between the words "of the" and "General" shall be deleted;	
		(iv)	in clause (h), in the proviso, in the third line, for the words "a member, President or Vice-President of the Village Council or" appearing in between the words "his being" and "a member," shall be deleted.	
Amendment of section 57	13.	"Villa	e principal Act, in section 57, in the first line, for the words age Councils and" and in the third line, for the words "the ge Councils and" shall be deleted.	
Amendment of	14.	In the principal Act, in section 59,		
section 59		(i)	in sub-section (1), in the proviso, in the first line, the words and punctuation mark "Assistant District Judge, in case of member of Village Council and" and in the fourth line, for the words and punctuation mark "in case of member of the General Council," respectively shall be deleted;	
		(ii)	in sub-section (2), in clause (a), in the third line, the words "the Village Council or" and in the fourth line, the words and punctuation mark ", as the case may be" shall be deleted.	
Amendment of section 60	15.	the '	e principal Act, in section 60, in the third line, the words "to Village Councils and" appearing in between the words tion" and "to the" shall be deleted.	
Amendment of section 61	16.	In the principal Act, in section 61,		
		(i)	in the marginal heading, the words "and Village Council Fund" shall be deleted;	

(ii) for sub-section (1), the following shall be substituted, namely:-

"(1) There shall be a fund called the General Council Fund.";

- (iii) in sub-section (2),
 - (a) in the first line, in the beginning, for the word "Each", the word "The" shall be, substituted;
 - (b) in the fifth line, the words and punctuation mark "or the Village Council, as the case may be," shall be deleted;
 - (c) in the last line, for the words "its respective" the words "this" shall be substituted;
- (iv) the sub-sections (3), (4), (5), (6), (7), (8), (9), (10), (11) and (12) shall be deleted;
- (v) sub-section (13) shall be renumbered as sub-section (3) and as so renumbered, in sub-section (3), in the first line, the words, "and the Village Council" appearing in between the words "Council" and "shall be" shall be deleted.
- 17. In the principal Act, in section 62, in the fifth line, the words "and Village Council" and in the tenth, twelfth, and sixteenth lines, the words "and the Village Councils" shall be deleted.
 - 18. In the principal Act, in section 63,
 - (i) in sub-section (1), the words, "The Village Councils also shall prepare its budget in the like manner and shall submit the same to the General Council for consideration and onward transmission to the Government on or before the 1st October of the current financial year." shall be deleted.
 - (ii) for sub-section (2), the following shall be substituted, namely:-

"(2) The Government may within such time as may be prescribed, either approve the budget or return it to the General Council, for reconsideration on the observations of the Governments, if any. The General Council shall thereupon resubmit the budget along with its comments on the observation and if the approval of the Government upon such submission or resubmission is not received by the General Council, the budget shall be deemed to have been approved by the Government".

- (iii) in sub-section (3), in the second line, for the words "as well as the budget of the Village Councils are" appearing in between the words "Council" and "either" the word "is" shall be substituted.
- 19. In the principal Act, in section 64, in the third line, the words "or the Village Councils" appearing in between the words "Council" and "as the case" shall be deleted.
- 20. In the principal Act, in section 67, in the first line, in the beginning, the number and brackets "(1)" appearing before the word "Subject" and the sub-sections (2) and (3) shall be deleted.

Amendment of section 62

Amendment of section 63

Amendment of section 64

Amendment of section 67

Amendment of section 68	21.	In the principal Act, in section 68,			
		(i)	in the marginal heading, for the words and punctuation mark, "Dissolution of General Council, Executive Council, and Village Council" the words "Dissolution of General Council and Executive Council" shall be substituted;		
		(ii)	in sub-section (1), in the ninth line, for the words and punctuation mark ", the Executive Council and the Village Council" and in the eleventh line, for the words and punctuation mark ", the Executive Council and the Village Councils", the words " and the Executive Council" shall be substituted.		
Amendment of section 69	22.	In the principal Act, in section 69,			
		(i)	in clause (a), in the first line, for the words and punctuation mark ", Executive Council and the Village Councils", the words "and the Executive Council" shall be substituted;		
		(ii)	in clause (b), in the first line, for the words and punctuation mark ", Executive Council and the Village Councils", the words "and the Executive Council" shall be substituted.		
Amendment of section 72	23.	In the principal Act, for section 72, the following shall be substituted, namely :-			
		"72.	The Chief Executive Councilor and the Executive Councilors of the General Council shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code or sub-section (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023.".	Central Act No 45 of 1860 Central Act No. 45 of 2023	
Amendment of section 73	24.	In the principal Act, in section 73, in the second line, the words and punctuation mark "or the Village Council," appearing in between the words "Council" and "as the case" shall be deleted.			
Amendment of section 74	25.	In the principal Act, in section 74, in the second line, the words "or the Village Council" appearing in between the words "Council and "or any member" shall be deleted.			
Amendment of section 80	26.	In the principal Act, in section 80, the punctuation mark and words ", The Interim Executive Council shall, in addition, look after the duties of the Village Councils till the same are constituted under			

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.

this Act" shall be deleted.